

GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

LOK SABHA
UNSTARRED QUESTION NO. 905
ANSWERED ON 21st NOVEMBER, 2019

TOLL PLAZAS ON NHs

905. SHRIMATI RITI PATHAK:
SHRIMATI KESHARI DEVI PATEL:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) total number of toll plazas on the national highways and State highways, State/UT-wise;
- (b) the number of toll plazas which have earned/recovered more than the cost incurred on construction of the respective highways, State/UT-wise;
- (c) whether the Government proposes to close the toll plazas which have earned/recovered the cost of road construction and if so, the details thereof;
- (d) whether the Government raises the funds for the maintenance of roads or construction of new roads in the form of tax levied in the prices of petrol-diesel and if so, the details thereof;
- (e) whether these funds are utilized or could be utilized for the roads having toll plazas and if so, the details thereof; and
- (f) the criteria adopted for fixing toll charges which are collected by toll plazas?

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

- (a) The State/UT-wise details of the total number of fee plazas operational on the National Highways are at **Annexure- A**. State Highway is a State Subject.
- (b) & (c) No fee plaza has earned/recovered more than the cost incurred on the respective National Highway. In case of Public Private Partnership (PPP) projects, after completion of the concession period, the user fee is to be collected by Central Government at reduced rates of 40%. In case of a public funded project, the user fee rates are to be reduced to 40% after recovery of capital cost of the project.

(d) & (e) Cess on Petrol and High Speed Diesel (HSD) oil is levied as per the provision of the Central Road and Infrastructure Fund (CRIF) Act, 2000 amended by the Finance Act, 2019. The funds thus collected is inter-alia also utilized for development and maintenance of National Highways, other roads, etc., including the NHs having fee plazas.

(f) User fee rates on National Highways are fixed in accordance with National Highways Fee (Determination of Rates and Collection) Rules, 2008 and amendment thereof. The copies of the rules are available at website of the Ministry at www.morth.nic.in.

ANNEXURE-A

ANNEXURE REFERRED TO IN REPLY TO PART (a) OF LOK SABHA UNSTARRED QUESTION NO. 905 FOR ANSWER ON 21.11.2019 ASKED BY SHRIMATI RITI PATHAK & SHRIMATI KESHARI DEVI PATEL REGARDING TOLL PLAZAS ON NHS

S. No.	State	Number of Fee Plazas
1.	Andhra Pradesh	44
2.	Bihar	19
3.	Chhattisgarh	10
4.	Delhi & EPE (Eastern Peripheral Expressway)	11
5.	Gujarat	34
6.	Haryana	18
7.	Jammu & Kashmir	06
8.	Jharkhand	06
9.	Karnataka	43
10.	Kerala	04
11.	Madhya Pradesh	52
12.	Maharashtra	47
13.	North-East	06
14.	Odisha	12
15.	Punjab	22
16.	Rajasthan	90
17.	Tamil Nadu	54
18.	Telangana	15
19.	Uttar Pradesh	62
20.	Uttarakhand	02
21.	West Bengal	17
	TOTAL	574
